

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-509**  
IB-105/ND/2023

**IN THE MATTER OF:**

Naman Infradevelopers Pvt. Ltd.

**....Applicant**

**Vs.**

Metcalfe Properties Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 13.03.2023**

**CORAM:**

**SHRI ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Deepak Garg, Adv.

For the Respondent : Mr. Praveen Singh, Adv.

**ORDER**

Ld. Counsel appearing for the Respondent submitted that the copy of the Petition has not been served upon the Respondent. The counsel for the Petitioner is directed to make a copy of the petition available to Ld. Counsel for the Respondent during the course of the day. Respondent may to file reply/response to the petition within two weeks. List the matter on **18.04.2023**.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**